

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 339/TT/2019

- Subject** : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period of 220 kV Jalandhar-Hamirpur D/C Transmission Line alongwith associated bays in Northern Region.
- Date of Hearing** : 24.8.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of 220 kV Jalandhar-Hamirpur D/C Transmission Line along with associated bays in Northern Region. He further submitted that the subject asset was put into commercial operation on 1.9.2001. He submitted that tariff in respect of the subject asset for 2014-19 tariff period was allowed by the Commission vide order dated 14.3.2016 in Petition No. 177/TT/2014. He further submitted that there is no Additional Capital Expenditure (ACE) during 2014-19 and 2019-24 tariff periods. He submitted that revision of tariff for 2001-04, 2004-09 and 2009-14 tariff periods has been claimed on account of the judgment of the APTEL dated 22.1.2007 in Appeal No. 81/2005 and judgment dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007. He



further submitted that reply to the Technical Validation letter and rejoinder to the reply of UPPCL have been submitted.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

